

रूप से राज्य सरकारों और संघ राज्यक्षेत्र प्रशासनों का है।

Excess Production by Foreign Drug Firms

9676. SHRI RAM AWADESH SINGH: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that M/s. Glaxo, Dumex, May & Baker, Cynamide are manufacturing number of drugs whereas in their original application for Registration certificate items were very few;

(b) if so, under what provisions raw material for these items are allowed and price approval given to these undertakings;

(c) their production, item-wise for the last three years and if Government propose to regularise their production, if so, under what provisions of I (D&R) Act, Import Trade Control Act, FERA etc.; and

(d) in how many cases of Indian firms the similar formulations have been rejected in the past, their details and reasons?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA). (a) and (b). A separate study to identify which drug units are manufacturing items not authorised under the Registration Certificates or subsequent Industrial Approvals/Permissions held by them is yet to be made. This would be done at the time of consolidation of licences in terms of para 37 of the Statement containing Government's decisions on the recommendations of the Health

Committee, tabled in the House on 29-3-78.

(c) A statement furnishing the requisite details, to the extent available, is laid on the Table of the House. [Placed in Library. See No. LT-2289/78].

No unauthorised production (that is production not authorised by Industrial Licences, COB Licence, Permission Letter or DGTD Registration) shall be regularised.

(d) The Industries (D&R) Act, 1951, came into force on the 8th May, 1952. Under Section 10 of this Act every existing Undertaking had to register the Undertaking within a prescribed time. A Certificate of registration as prescribed under the Rules was issued to such drug firms for manufacturing of "Drugs & Pharmaceuticals".

Since the names of individual items were not ordinarily specified in the Registration Certificates, it is not possible to state if Indian Companies had been refused the manufacture of any such item.

Railway Wagons to Mineral Industries of M.P.

9677. SHRI SUKHENDRA SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the Government of Madhya Pradesh has approached the Central Government that the mineral industries of Madhya Pradesh do not get adequate supply of railway wagons; and

(b) if so, the action being taken by Central Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) (a) No.

(b) Does not arise.